years. In the last few years, we have been hearing in our State that industries have engulfed the entire State. I just want to know categorically from the Minister when was the last proposal, under this MIIUS Scheme, received from the West Bengal Government. I want the details.

SHRIMATI NIRMALA SITHARAMAN: Sir, I am not sure about the specific details. But under the MIIUS Scheme, just one project proposal was received from West Bengal related to industrial clusters of chemical park in Howrah. However, that has not been entertained because it was submitted by an SPV, a Special Purpose Vehicle, without a State implementing agency, which is a requirement by the rules of this scheme. And again, that was for Howrah district, and Howrah is certainly not a backward area. Therefore, the Ministry could not entertain that application. That's the last, but that was rejected.

MR. CHAIRMAN: Thank you. Question 214. ... (Interruptions)...

*214 [The questioner (SHRI BAISHNAB PARIDA) was absent.]

Making Delhi and NCR safe for women

- *214. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has developed some strategy to make Delhi and NCR safe for women where rape incidents have been increasing;
 - (b) if so, the details thereof;
- (c) whether the major reasons for this menace have been identified by certain sections of women in the capital city;
 - (d) if so, the details thereof;
- (e) whether some agency has also identified the main causes of the above menace with possible solutions; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Government is deeply concerned about the incidents of crimes against women and has adopted a multi-pronged strategy to counter the menace which includes various legislative measures to strengthen the legal regime from the

point of view of safety of women. In this regard, various existing provisions of IPC and Cr PC were amended and new provisions were introduced in pursuance of the recommendations of Justice Verma Committee appointed by the Government in December, 2012 for this purpose.

As regards NCR region outside the National Capital Territory of Delhi, as per the Seventh Schedule to the Constitution of India, 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the concerned State Governments. In this regard, the Ministry of Home Affairs has issued advisories to the State Governments from time to time regarding measures needed to be taken to curb crimes against women.

With regard to National Capital Territory of Delhi, various measures have been taken which *inter-alia* include the following:

- (i) Setting up of women help-desk in each police station.
- (ii) Increasing the number of telephone lines in the Helplines (1091) and PA (100).
- (iii) Keeping vigil on vulnerable routes.
- (iv) Installation of CCTV cameras at identified locations.
- (v) Self-defence training for girls and women.
- (vi) Gender sensitization programmes for Police personnel.
- (vii) Use of IT enabled technology to monitor crimes. Mobile application 'Himmat' for android operating system has been launched.
- (viii) No jurisdictional dispute allowed to delay police response.
- (ix) Nominated a Special CP level Nodal Officer for regularly interacting with women NGOs. Constituted Women safety committee at Police Station level including representatives of NGOs working for the empowerment of women.
- (x) Installation of GPS in DTC/Cluster Buses.
- (xi) Time bound investigation of rape cases under close monitoring of the concerned Addl. CP/DCP.
- (xii) Trial of all gang rape cases on fast track.
- (c) to (f) No such study/report has been received by the Government from any recognised group/agency.

MR. CHAIRMAN: Questioner not present. Let the answer be given. ...(Interruptions)... Kumari Selja.

KUMARI SELJA: Sir, in the answer given, the hon. Minister has listed various measures which have been taken by the Delhi Police in the National Capital Territory of Delhi. Unfortunately, from time to time our proud Capital is put to great shame, and most of the time it is because of the crimes that are taking place against women in Delhi. He has listed various measures which are being undertaken. But, Sir, are these being followed in letter and spirit? It is a list of very pious intentions, but are these being followed? How many CCTV cameras have they put up or installed? How many of them are working? How many training camps have taken place for girls and women? How many gender sensitization programmes for Police personnel have taken place? It all sounds very good, but has it also resulted in any decrease in the crimes against women in our Capital?

MR. CHAIRMAN: What is the question?

KUMARI SELJA: Sir, these are my questions. I am sure, the hon. Home Minister has understood.

MR. CHAIRMAN: Which question?

KUMARI SELJA: Sir, it is on the gender sensitization programmes for Police personnel. This is in addition to my other questions. Are there any instructions...

MR. CHAIRMAN: You can ask only one question.

KUMARI SELJA: Are there any instructions given to the Police personnel about how to deal with women? Sir, kindly hear me out.

MR. CHAIRMAN: No, no. You are asking a supplementary question.

KUMARI SELJA: Yes, Sir. Whenever any demonstrations take place, any political activists demonstrate, are there any instructions to the Police personnel as to how to deal with them, the girls and the ladies, taking part in the political agitation?

SHRI KIREN RIJIJU: Sir, the hon. Member has put various queries about the action being initiated by the Delhi Police. On gender sensitization, I can provide this specific information. This year, in 2015, the total number of programmes held are 45 and the total number of Police personnel trained is 2,706. On the issue which the hon. Member has raised, recently the Home Secretary had taken a comprehensive review meeting, which consisted of the Ministry of Women and Child Development, the Department of Women and Child Development of the Delhi Government, the National Commission for Women, the Delhi State Women Commission and the Bureau of Police Research and Development. We have initiated a lot of steps which I cannot count and I am sure, the hon. Member is aware of. But the fact remains that the number of cases registered with rape charges is increasing, and it is a very

deep concern for the Government. The concern for women is not the priority only of this Government; it has to be the priority of any Government, and steps being taken, I am sure, in the days to come, would take effect. The only point I wish to make here is that the number of cases has dramatically risen in the year 2013. That was the time when the IPC Section 166A was inserted where the registration of the case is mandatory; whenever a complaint is lodged by a woman related to rape or any other issues, it is mandatory for the Police officer to register the case. Otherwise, the penalty provision provided under Section 166A is very, very harsh on the Police officers. Thereby, you will see a substantive jump in the number of rape cases. But we are not happy with showing larger number of cases being registered. But the question is: How is the issue to be tackled? I can assure the hon. Member that we are taking all the steps very, very seriously and following the implementation of all the directions also.

श्रीमती कहकशां परवीनः सभापित महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि आपने राष्ट्रीय राजधानी क्षेत्र के संबंध में किए गए उपायों के 12 प्वाइंट्स बताए हैं। उन 12 प्वाइंट्स में से सबसे पहला प्वाइंट प्रत्येक पुलिस स्टेशन में महिला हेल्प डेस्क की स्थापना करना है। आपने जो महिला हेल्प डेस्क की स्थापना की है, तो क्या आपने वहां पर कार्यरत पुलिस को किसी प्रकार की ट्रेनिंग दी है कि जब वहां पीड़ित महिलाएँ आएँ, तो उनके साथ किस तरह का सुलूक किया जाए?

श्री किरन रिजिजुः सर, हाइवेज़ और पुलिस स्टेशंस में प्रावधान करने की जो बात माननीय सदस्या ने पूछी है, उसके बारे में मैं यह बताना चाहता हूँ कि "निर्भया फंड" के तहत फिलहाल 3,000 करोड़ का जो प्रावधान है, उसको इस्तेमाल करने का प्रावधान मंत्रालय ने रखा है। मिनिस्ट्री ऑफ होम अफेयर्स के पास जो प्रावधान है, उसके बारे में मैं आपको बता सकता हूँ। महिलाओं के लिए जो हेल्पलाइन और स्पेशल डेस्क बनाया गया है, उसके बारे में आपने पूछा है। दिल्ली में जो टोटल 161 टेरिटोरियल पुलिस स्टेशंस हैं, उनमें 24x7, यानी उसमें 24 घंटे महिलाओं के लिए अलग स्पेसिफिक नम्बर दिया गया है, जो हर पुलिस स्टेशन में 1091 के अलावा है। उसकी निगरानी करने के लिए महिला पुलिस अधिकारी को ही रखा गया है और हम लोग इसको एनश्योर कर रहे हैं कि उसमें कहीं कोई गैप न हो। महिला की जो complain है, उसे तो करना ही है, लेकिन preventive measures के लिए भी जितने कदम उठाने चाहिए, उसे भी हम लोग देख रहे हैं। इसके साथ-साथ, हाइवेज़ पर जितनी भी गाड़ियां चलती हैं, उनमें जीपीएस सिस्टम लगाने की भी बात है। ...(ययवधान)...

डा. अनिल कुमार साहनीः आप इनके प्रश्न का जवाब तो दीजिए। ...(व्यवधान)...

श्रीमती कहकशां परवीनः सर, में यह जानना चाहती हूँ कि ...(व्यवधान)...

श्री सभापतिः आप अपना सवाल पूछ चुकी हैं। ...(व्यवधान)...

श्रीमती कहकशां परवीनः सर, मैं यह जानना चाहती हूँ कि जब कोई पीड़ित महिला पुलिस स्टेशन जाती है, ...(व्यवधान)...

श्री के.सी. त्यागीः आप इनका सवाल तो सुन लीजिए। ...(व्यवधान)...

श्री सभापतिः त्यागी जी, प्लीज़। ...(व्यवधान)... यह आपका सवाल नहीं है। ...(व्यवधान)...

श्री किरन रिजिजुः उन्होंने दो बातें पूछी हैं।

श्री के.सी. त्यागीः उन्होंने एक बात पूछी है।

श्रीमती कहकशां परवीनः सर, मैंने यह पूछा कि जब कोई पीड़ित महिला अपने केस को दर्ज कराने के लिए किसी थाने पर जाती है, तो उसके साथ किस तरह से बिहैव करना है, इसके लिए उनको ट्रेनिंग दी गई है या नहीं? यह मैं जानना चाह रही थी। ...(व्यवधान)...

श्री किरन रिजिजुः सभापति जी, मैंने यही कहा कि महिलाओं की जो समस्या है, उसको सबसे ज्यादा अच्छे से महिला अधिकारी ही समझेंगी। ...(व्यवधान)...

श्रीमती कहकशां परवीनः उनकी ट्रेनिंग पर खर्च किया गया है या नहीं किया गया है? ...(व्यवधान)... ऐसी बहुत सारी बातें होती हैं, जिन्हें महिलाएँ वहां के पुरुष अधिकारी से नहीं कह सकतीं, वे उन्हें महिला अधिकारी को ही कह सकती हैं। वहां की महिला अधिकारियों को इसके लिए ट्रेनिंग दी गई है या नहीं दी गई है, मैं यह जानकारी लेना चाहती हूँ।

श्री किरन रिजिजुः मैंने अभी-अभी ट्रेनिंग के बारे में जानकारी दी है कि महिलाओं को सेल्फ डिफेंस के लिए ट्रेनिंग ...(व्यवधान)...

श्री सभापतिः आप लोग बैठ जाइए। ...(व्यवधान)... One minute please. Hon'ble Minister.

श्री राजनाथ सिंहः सभापित महोदय, सम्मानित सदस्या ने जो प्रश्न पूछा है, उसके बारे में यह जानकारी देना चाहता हूँ कि हर पुलिस स्टेशन पर एक महिला हेल्य डेस्क बना हुआ है और वहां पर महिलाएँ ही तैनात हैं। उनको ठीक तरीके से प्रशिक्षण दिया गया है। जब कोई महिला शिकायत लेकर आती है, तो उसे कैसे रिजस्टर करना है, क्या करना है, उनके साथ कैसा व्यवहार करना है, इन सब के लिए उनको प्रॉपर ट्रेनिंग दी गई है। मैं समझता हूँ कि किसी महिला की मुसीबतों और उसकी समस्याओं को जितनी संवेदनशीलता के साथ कोई महिला समझ सकती है, उससे बेहतर और कोई दूसरा नहीं समझ सकता है। इसीलिए इस प्रकार की मुकम्मल व्यवस्था दिल्ली के हर पुलिस स्टेशन पर पहले से ही की गई है।

श्रीमती झरना दास बैद्यः सर, इस क्वेश्चन के ऊपर माननीय मंत्री जी ने बहुत सारे आंसर किए हैं। मेरा क्वेश्चन यह है कि बाहर से, नॉर्थ-ईस्ट से आने वाली महिलाओं के साथ ऐसी घटनाएं हो रही हैं। 28 फरवरी को दिल्ली के करोल बाग होटल में 35 ईयर की महिला के साथ बलात्कार हुआ। मैं यह कहना चाहती हूं कि बाहर से आने वाली ज्यादातर महिलाएं होटलों में उहरती हैं। क्या पुलिस ने होटल मालिकों को सीसीटीवी लगाने के लिए कम्पलसरी किया है? नहीं तो, यह घटना कैसे सामने आएगी? अपराधियों को सजा दिलाने के बारे में आपने वर्मा कमीशन की रिपोर्ट भी बताई, सब कुछ बताया। लेकिन ऐसी घटनाओं में कितने एक्यूज्ड को सजा हुई है, यह मैं जानना चाहती हूं।

श्री किरन रिजिजु : माननीय सदस्या ने जो स्पेसिफिक बात पूछी है, मैं उसकी जानकारी

लेकर आपको दे दूंगा। आपने जो एक केस का तथा उसकी तारीख के बारे में जिक्र किया है, दिल्ली पुलिस ने दुकान या होटल के अंदर ही नहीं, अंदर में तो वे सीसीटीवी लगाते ही हैं, उनको बतलाते हैं कि आप होटल के बाहर भी और अंदर भी सीसीटीवी लगाएं, उसकी प्रोपर मॉनिटरिंग भी करें कि वे फंक्शनिंग में हैं, ताकि अगर कोई घटना हो भी जाती है तो उसके प्रूफ से हम कोई कदम उठा सकें और उसको पनिशमेंट दे सकें, इसके लिए दिल्ली पुलिस ने स्पेशल कार्यक्रम चलाया हुआ है।

MR. CHAIRMAN: Now, Question No.215 ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Sir, this is such an important question. Please allow a discussion. It has come so late. ...(Interruptions)...

MR. CHAIRMAN: A discussion is a separate matter. ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Sir, it is a national issue. ...(Interruptions)...

MR. CHAIRMAN: I agree with you. ...(Interruptions)... We can have a discussion on this. That is a separate matter. Please give notice. I am sure, the hon. Minister will be very happy to participate. Thank you very much. Question 215...(Interruptions)... No, I am sorry; I cannot go beyond the established procedure of three supplementaries. ...(Interruptions)... Jayaji, please ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: Sir, I had given notice. I wanted a discussion. I have given notice twice, but it has not been accepted. Where is the time? ...(Interruptions)...

MR. CHAIRMAN: We will find time for it.

SHRIMATI JAYA BACHCHAN: Sir, let us sit late and have this discussion. ...(Interruptions)...

MR. CHAIRMAN: Have the discussion and participate. ...(Interruptions)... No more supplementaries on this. We have to go to the next question. ...(Interruptions)... Next question please. ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: I have given the notice twice. ...(Interruptions).. It has not been accepted.

MR. CHAIRMAN: No, there is no such thing. It will be accepted. I have no difficulty in that. We just have to schedule it. I am sure, the hon. Minister has no difficulty.

श्रीमती जया बच्चन : सर, मैंने डिस्कशन के लिए दिया हुआ है। ...(व्यवधान)...

MR. CHAIRMAN: He has accepted it.

श्रीमती जया बच्चन : आप टेबल से पुछिए। ...(व्यवधान)...

श्री मुख्तार अब्बास नक्रवी: अगर माननीय सदस्य कोई नोटिस देते हैं तो उसके बाद माननीय मंत्री जी के समय की सुविधा के अनुसार डिस्कशन हो सकता है।

MR. CHAIRMAN: That settles the matter.

श्रीमती जया बच्चन : सर, आप पूछ लीजिए, मैंने ...(व्यवधान)... कब करेंगे? ...(व्यवधान)...

श्री किरन रिजिज : अगर माननीय सभापति जी अनुमति दे देंगे तो हम लोग तैयार हैं।

श्रीमती जया बच्चन : यह आपको जरूरी नहीं लगता कि डिस्कशन करें। ...(व्यवधान)...

MR. CHAIRMAN: Jayaji, your point has been registered. The hon. Minister has already said ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: Not registered strongly enough, Sir.

MR. CHAIRMAN: I think when you speak, it is always registered. Now, Question No.215.

Expansion in import basket vis-a-vis increase in exports

*215. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that while import basket of India has expanded but there is no corresponding increase in exports;
 - (b) if so, what are the reasons that exports have not increased; and
 - (c) what are the sectors that have fared badly in exports?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) During current year, there has been a marginal increase in India's exports (0.88%) and imports (0.70%) during 2014-15 (Apr.-Feb.), as compared to 2013-14 (Apr.-Feb.), as detailed below. The sector/commodity wise details of Exports and Imports (as per Quick Estimates) for the current year 2014-15 (Apr.-Feb.) are given in Statement–I and Statement–II respectively (See below).

(US\$ Billion)

	2013-14 (April-Feb.)	2014-15 (April-Feb.) (QE)	Percentage Change
Total Merchandise Exports	284.07	286.58	0.88
Total Merchandise Imports	408.92	411.80	0.70

Source: DGCI&S (QE): As per Quick Estimates.